



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Srinagar, the 7th of June, 2018

SRO 265 - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989 and in continuation to notification SRO 236 dated 23-11-2017, the term of appointment of Shri Bhupinder Singh Chark, Advocate as Public Prosecutor for the Court of District and Sessions Judge, Samba is extended for a further period of one year from the date of expiry of his term viz 17-06-2018.

By order of the Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)

Secretary to Government,

Department of Law, Justice and Parliamentary Affairs

No: - LD (A) 2017/PP/Samba

Dated: 07 - 06 - 2018.

Copy to the:-

1. Learned Advocate General, J&K High Court, Srinagar.
2. Principal District and Sessions Judge, Samba
3. Deputy Commissioner, Samba.
4. Senior Superintendent of Police, Samba.
5. Director Information, J&K, Srinagar.
6. Director Litigation, Jammu.
7. All officers of the Department of Department of Law, Justice and Parliamentary Affairs.
8. Private Secretary to Hon'ble Minister for Law and Justice for information of the Hon'ble Minister.
9. Private Secretary to Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
10. Shri Bhupinder Singh Chark, Public Prosecutor, Samba.
11. SRO Section (w7sc).
12. Concerned file.

(Ashish Gupta)

Deputy Legal Remembrancer

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